

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, CENTRAL ZONAL BENCH, BHOPAL**

IN THE MATTER OF
ORIGINAL APPLICATION NO. 251/2024 (CZ)

YUVRAJ SINGH

....APPLICANT

VERSUS

**KANKRIYA PLASTO TECHNIQUE, S. KANKRIYA WIRE
& CABLE**

.... RESPONDENTS

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Vaibhav

Vaibhav Thakuria

Counsel for respondent No.8 and 9

+91 7579282001

vaibhavthakuria@gmail.com

Place: JAIPUR

Date: 03.02.2026

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, CENTRAL ZONAL BENCH, BHOPAL**

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& CABLE**

....RESPONDENTS

**ACTION TAKEN REPORT ON BEHALF OF
RESPONDENT NO. 8 AND 9**

It is humbly submitted by the Respondent No.8 and 9 as under:

1. That the issue raised in the present Original Application is regarding illegal construction and operation of a factory named "Kankriya Plasto Technique" and "S. Kankriya Wire & Cable" located in Khasra No.33 in village Desuriya Khrolan, Jodhpur Tehsil, Rajasthan. It is alleged by the applicant that the factory does not have Consent to Establish (CTE) and Consent to Operate (CTO) issued by the Rajasthan State Pollution Control Board. It is further alleged that the land on which the factory is established is designated as "naala" in the Revenue records indicating that it is a drainage area critical for

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water conservation; no land conversion has been approved for industrial use and therefore, the construction of the factory was carried out by the Respondent No.1 wholly illegally.

2. That this Hon'ble Tribunal vide order dated 04.03.2025 and 21.08.2025 directed Rajasthan State Pollution Control Board i.e. answering Respondent to realise Environment Compensation after giving opportunity of hearing and file action taken report.

3. That in compliance of the directions passed by this Hon'ble Tribunal in the instant Original Application, the answering Respondent issued show cause notice dated 29.07.2025 for imposition of Environmental Compensation and after giving due opportunity of hearing to the Project Proponent, RSPCB issued notice dated 02.02.2026 for imposition of environmental compensation of Rs ₹18,23,600/-.

A true copy of the Action Taken Report is marked and annexed herein as **Annexure - C/1**

4. That the instant report has been supported by way of an affidavit.

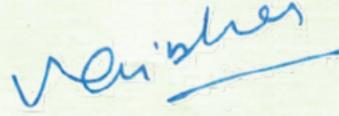
PRAYER

In view of the foregoing facts and submissions, the Hon'ble Tribunal may be pleased to take the additional reply of Respondent No.8 and 9 on record and pass appropriate orders in the interest of justice and fair adjudication of the matter



Respondent No. 8 and 9

Through



Vaibhav Thakuria

Counsel for respondent No.8 and 9

+91 7579282001

vaibhavthakuria@gmail.com

Place: JAIPUR

Date: 03.02.2026

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, CENTRAL ZONAL BENCH, BHOPAL**

IN THE MATTER OF
ORIGINAL APPLICATION NO. 251/2024 (CZ)

YUVRAJ SINGH

.... APPLICANT

VERSUS

**KANKRIYA PLASTO TECHNIQUE, S. KANKRIYA WIRE
& CABLE**

.... RESPONDENTS

**AFFIDAVIT IN SUPPORT OF ACTION TAKEN
REPORT**

I, Kamini Songara, W/o Shri Ravi Solanki, currently posted as Regional Officer in RSPCB Jodhpur(U), having its office at Plot No. SPL-2, M.I.A Phase-I, Basni, Jodhpur-342005 (Rajasthan), do hereby solemnly affirm on oath as under:

1. That I am the officer Incharge on behalf of Rajasthan State Pollution Control Board, and fully conversant with the facts of the case and hence competent to swear on this affidavit
2. That I am filing the action taken report in the Original Application, the contents of which are true and correct to the best of my knowledge and belief.

ATTESTED
4/2/26
NOTARY, JODHPUR

NOTARY, JODHPUR
4/2/26





[Signature]
Deponent

[Handwritten]
R/3918/19.

IDENTIFIED BY

VERIFICATION

I the above-named deponent do hereby verify that the contents of the affidavit above are true and correct and no material fact has been concealed.

Signed and verify on this 4th day of February, 2026 at Jodhpur.

[Signature]
Deponent

ENTERED IN NOTARY REGISTER AT SERIAL No. 20 of 4/2/26
[Signature]
(NEELAM BOHRA)
NOTARY, JODHPUR

ATTESTED

NOTARY, JODHPUR

[Signature]
NOTARY, JODHPUR



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email- rorpcb.jodhpur@gmail.com

Tele : 0291 -2723225

**REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL
BOARD**

Plot No. SPL-2, M.I.A Phase-I, Basni,
Jodhpur-342005 URBAN (Rajasthan)

**ACTION TAKEN REPORT IN MATTER OF NATIONAL GREEN
TRIBUNAL (CZ) PETITION NO. 251/2024, Yuvraj Singh V/S STATE OF
RAJASTHAN & OTHERS PENDING BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL (CZ)BHOPAL**

Yuvraj Singh

..... PETITIONER

VERSUS

State of Rajasthan & Ors.

.....RESPONDENTS

Factual report to the writ petition on behalf of the respondent no. 6 & 9
i.e. Rajasthan State Pollution Control Board (RSPCB).

MAY IT PLEASE THIS HIGH COURT:

The humble answering-respondent most respectfully submit this reply
to the original application as under: -

1. Preliminary Submissions

1. That the present Action taken Report is being filed in
compliance of the directions issued by the Hon'ble National Green
Tribunal, Central Zone Bench, Bhopal, in the captioned Original
Application.

2. That the deponents are well acquainted with the facts and
records of the case and are competent to depose to the present action
taken report.



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**REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL
BOARD**

**Plot No. SPL-2, M.I.A Phase-I, Basni,
Jodhpur-342005 URBAN (Rajasthan)**

1. Identification of the Unit

That the industrial unit under consideration is:

- Name of Unit: M/s Kankariya Wire and Cable
- Location: Khasra No. 33/1, Desuriya Kharlon, Nagaur Road, District - Jodhpur (Rajasthan).
- Category: Group - Metals

2. Inspection and Detection of Violations

1. To verify complaint received from Lokayukt, Jaipur through Head Office, RSPCB, Jaipur against industries M/s S Kankariya Wire and Cable located at Kh. No. 33 & 33/1 Village - Desuriya Kharloan, Tehsil & District - Jodhpur and M/s Kankariya Plasto Technique located at Kh. No. 29 & 29/1 Village - Desuriya Kharloan, Tehsil & District - Jodhpur site verification was carried out by State Board Officials of RO RSPCB Jodhpur on 16.12.2024. Facts of industries -

- M/s S. Kankariya Wire and Cable is engaged in manufacturing of copper wire.
- Industry was found operative without Consent to Establish & Consent to Operate under Water Act and/or Air Act.

3. Environmental Compensation Proceedings

That in compliance with the directions of the Hon'ble Tribunal in O.A. No. 251/2024 dated 04.03.2025 and 21.08.2025, proceedings for imposition of Environmental Compensation were initiated after granting opportunity of hearing.

- That a show cause notice for imposition of Environmental Compensation was issued on 29.07.2025. The Copy of Show cause notice is annexed herewith and marked as **Annexure A1**.



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REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL
BOARD

Plot No. SPL-2, M.I.A Phase-I, Basni,
Jodhpur-342005 URBAN (Rajasthan)

- That towards the SCN issued by the Board, the Project Proponent submitted its reply to SCN dated 29.07.2025. Thereafter, the Hon'ble tribunal by its order dated 21.08.2025 in the same O.A i.e. 251/2025 had given directions to the Board that due Opportunity of being heard (OBH) be given to the Project Proponent and while considering the order of the tribunal the abovementioned OBH was conducted on 30.01.2026 under the Chairmanship of RSPCB, Regional Officer Jodhpur (Urban) and Project Proponent through VC and after analyzing all the submissions and documents submitted by the Project Proponent the final Environmental Compensation of amount ₹18,23,600/- is imposed by order dated 02.02.2026. The Copy of Project Proponent reply of SCN dated 29.07.2025 is Annexed with **Annexure A2**, proceedings of OBH dated 30.01.2026 is annexed herewith and marked as **Annexure A3** and EC imposition order dated 02.02.2026 is annexed herewith and marked as **Annexure A4**.

5. Present Status

That as on date the unit remains closed; and Electricity supply continues to remain disconnected;

That further action shall be taken strictly in accordance with law and in compliance with the final decision of Hon'ble NGT.

6. Compliance Assurance

That the Respondent authorities are ensuring continuous monitoring and no industrial activity shall be permitted without statutory compliance.

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REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL
BOARD

Plot No. SPL-2, M.I.A Phase-I, Basni,
Jodhpur-342005 URBAN (Rajasthan)

That all directions passed by the Hon'ble National Green Tribunal shall be complied with in letter and spirit in Environmental Concerns Observed.

क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
जोधपुर


(Kamini Songara)

Regional Officer
RSPCB, Jodhpur (Urban)



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
 Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in
 Helpline No. : 0141-2716877



E-mail/ Registered Post

No. F (tech)(M-627)/RPCB/Metal/ 424-426
 M/s Kankariya Wire and Cable,
 Khasra No. 33/1, Desuriya Kharloan, Nagaur Road,
 District-Jodhpur.

Date: 29/07/25

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

Ref: 1) Hon'ble NGT order dated 04/03/2025 OA no 251/2024 in matter of Yuvraj Singh vs State Of Rajasthan.

2) Regional officer Jodhpur (Urban) letter dated 12/05/2025.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of M/s Kankariya Wire and Cable which is engaged in operating an industrial plant /operation /process at Khasra No. 33/1, Desuriya Kharloan, Nagaur Road, District-Jodhpur. and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under
 1. Unit was found Operating without prior Consent to Establish and Consent to Operate from State Board
 2. Unit was found Operating without installing adequate pollution control measures.
6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877



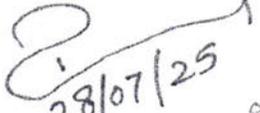
8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas Hon'ble NGT has issued directions to impose environment compensation on the unit vide order dated 04/03/2025 OA no 251/2024 in matter of Yuvraj Singh vs State Of Rajasthan.
11. And whereas, the Regional Office of the State Board at Jodhpur (Urban) has reported the above-mentioned non-compliance. Upon examination of the inspection reports and other related details, a total of **165 days of non-compliance** has been observed for the industry, covering the period from **16.12.2024** (First date of violation observed) to **30.05.2025**. (Date of compliance of closure directions)
12. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 31,02,000/-** (Thirty one Lac two Thousand only) on the basis of Polluter Pays Principle.
13. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **13.08.2025**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

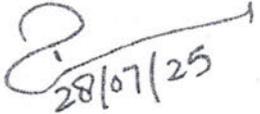
Yours sincerely,


28/07/25 o/c

(Rahul Sharma)
Group-In-Charge (Metal)

Copy to following for information and necessary action:

1. R.O., RPCB, Jodhpur (Urban).
2. Master file, Metal, RSPCB.


28/07/25 o/c

Group-In-Charge (Metal)

S. KANKARIYA WIRE AND CABLE

KH NO. 33/1, DESURIYA KHARLOAN, , JODHPUR , RAJSTHAN -342001

MOBILE NO.: +91 8094006001, 8239199675

GSTN: 08CQBPK7473G1ZM

To
The Member Secretary,
Rajasthan State Pollution Control
Board, Head Office, 4, Institutional
Area, Jhalana Doongri, Jaipur –
302004.

Subject: Reply to Show Cause Notice No. F(tech) (M-627) / RPCB / Metal / 424-426 dated 29/07/2025 regarding proposed Environmental Compensation.

Respected Sir,

With reference to the above-mentioned Show Cause Notice, we, **M/s S. Kankariya Wire and Cable**, respectfully submit the following in our defense:

1. Our copper electrical furnace was **permanently shut down on 12/01/2025**.
2. The said furnace was **fully dismantled and disposed of on 12/02/2025**.
3. The supporting documentary evidence regarding the shut down and disposal was submitted to your good office on 24/03/2025.

We further submit that, owing to the closure of the furnace and the consequent discontinuation of our main line of production, the unit has been suffering **severe financial losses**. After careful consideration, we have also **decided to shut down the firm permanently** as continuation is no longer financially viable.

In light of these circumstances, we most humbly request your kind office to:

- **Recalculate the Environmental Compensation** by considering the actual dates of shutdown and disposal, i.e., 12/01/2025 and 12/02/2025 respectively, instead of the entire period up to 30/05/2025.
- **Grant us sympathetic relief in the penalty amount**, keeping in view that the unit has already ceased operations and has decided to permanently

close due to heavy financial losses.

We therefore request your good office to kindly review our submission and extend appropriate relief in the matter.

Thanking you,

Yours faithfully,

For **M/S Kankariya Wire and Cable**


(Authorized Signatory)

S. KANKARIYA WIRE AND CABLE

Kh. No. 33/1 Desuriya Kharloan Nagaur Road

Jodhpur, Rajasthan

Mob: 9414126950

GSTN: 08CQBPK7473G1ZM

State Pollution Central Board
Jodhpur, Rajasthan.

24/3/2025

Sub: PROOF OF FURNACE DISMENTAL FOR SHIFTING

Dear Ma'am / Sir

We S. Kankariya Wire & Cable, Kh. no 33/1 Desuriya Kharloan Nagaur Road, Jodhpur are here to submit an affidavit & Pictures of our furnace disposal which is said to be the main cause of pollution and after this disposal our firm is left to be a green / white category organisation. I request you to accept the submitted documents

Regards

S. Kankariya Wire & Cable

Subhan

[Signature]

24/03/2025



राजस्थान RAJASTHAN

शपथ पत्र

BU 127037

मैं शुभम कांकरिया पुत्र सुरेश कुमार कांकरिया, प्रोपराईटर - एस. कांकरिया वायर एण्ड केबल, पता - खसरा नम्बर -33/1, देसुरिया खारलोन, जोधपुर (राज.) शपथपूर्वक बयान करता/करती हूँ कि :-

यह है कि मेरी एक फर्म एस. कांकरिया वायर एण्ड केबल, पता - खसरा नम्बर -33/1, देसुरिया खारलोन, जोधपुर (राज.) है जिसमें कॉपर वॉयर की भट्टी लगी हुई है जिसे कि हमने दिनांक 12.01.2025 को बन्द कर दिया है तथा इसको दिनांक 12.02.2025 को तोड़ दिया है । इससे बाद से इसमें हमने कोई उत्पादन का कार्य नहीं किया है ।

2. यह है कि उक्त फर्म में कॉपर वॉयर भट्टी हटा दिया है तथा वायर बनाने संबंधी अन्य उपकरण ग्रीन/वाइट कटेगिरी में आते हैं । इस फर्म बाबत परमिशन/सहमति की आवश्यकता है ।

bubham

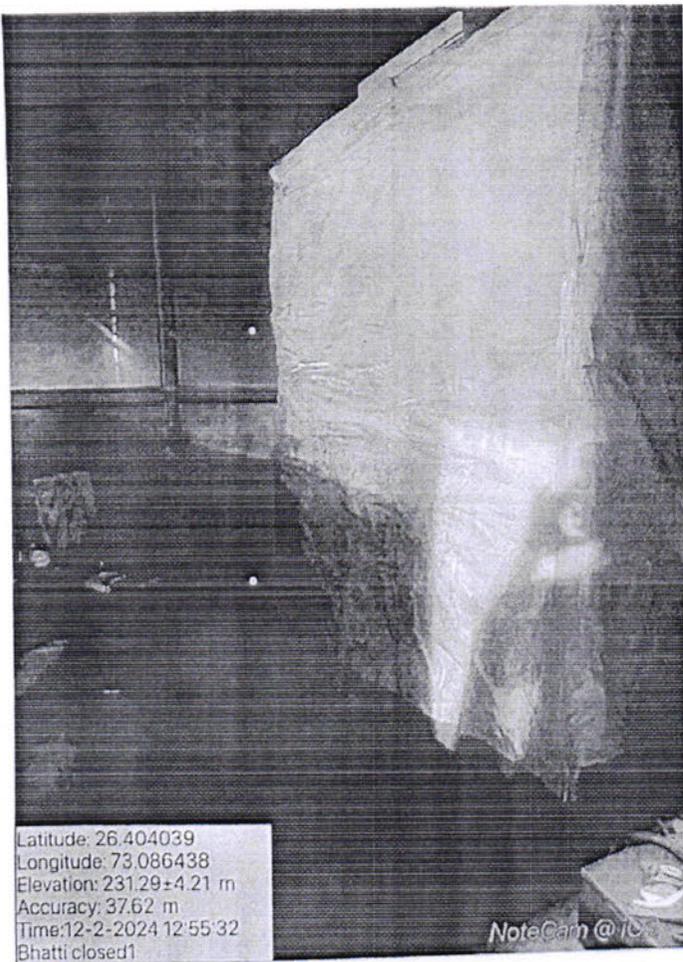
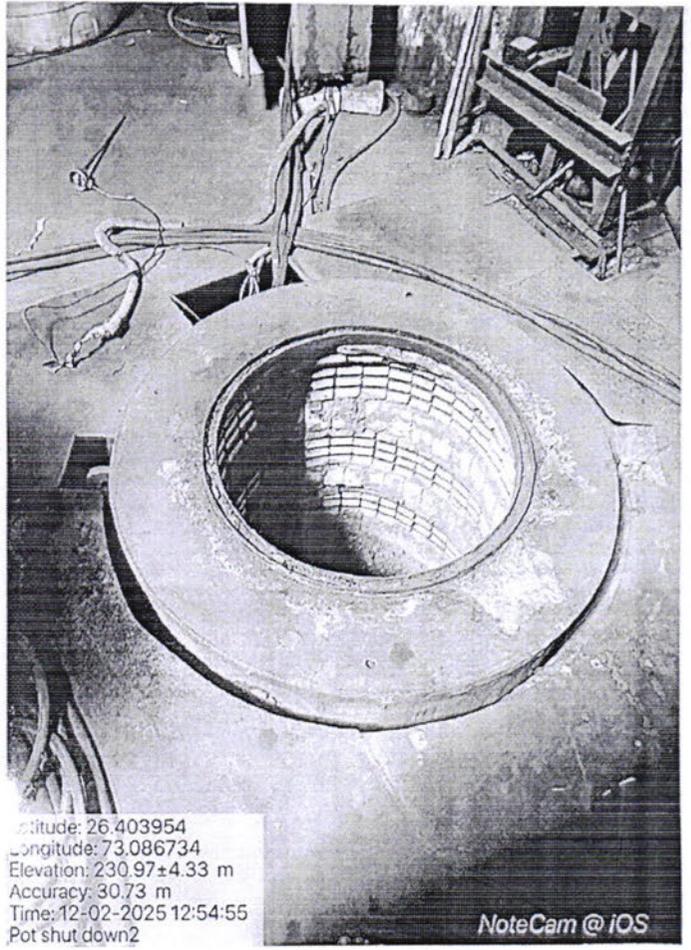
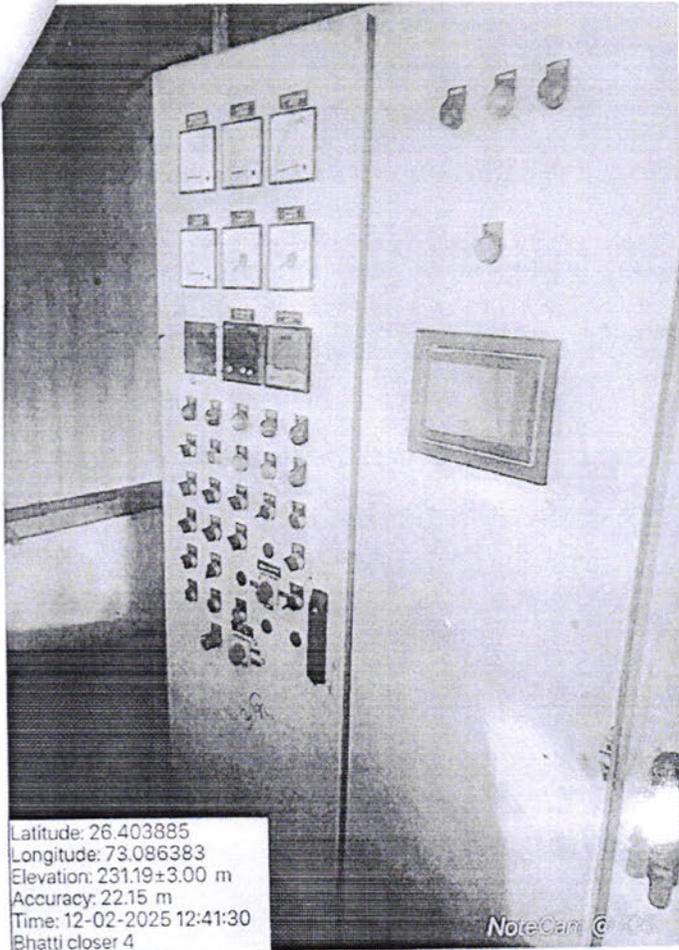
शपथकर्ता

तरदीक :-

मैं शपथकर्ता यह तरदीक करता/करती हूँ कि इस शपथपत्र के तमाम वाक्यात मेरे निजी ज्ञान व जानकारी के अनुसार सही व सत्य है सत्य बोलने में ईश्वर मेरी मदद करे।

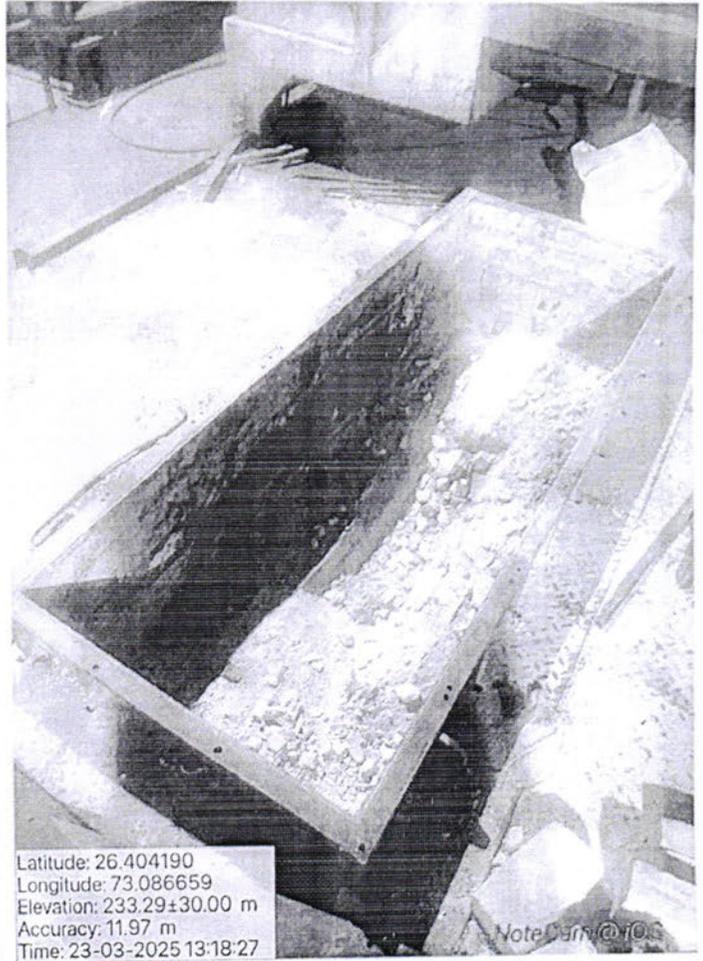
दिनांक - 24.03.2025

स्थान - जोधपुर (राज.)



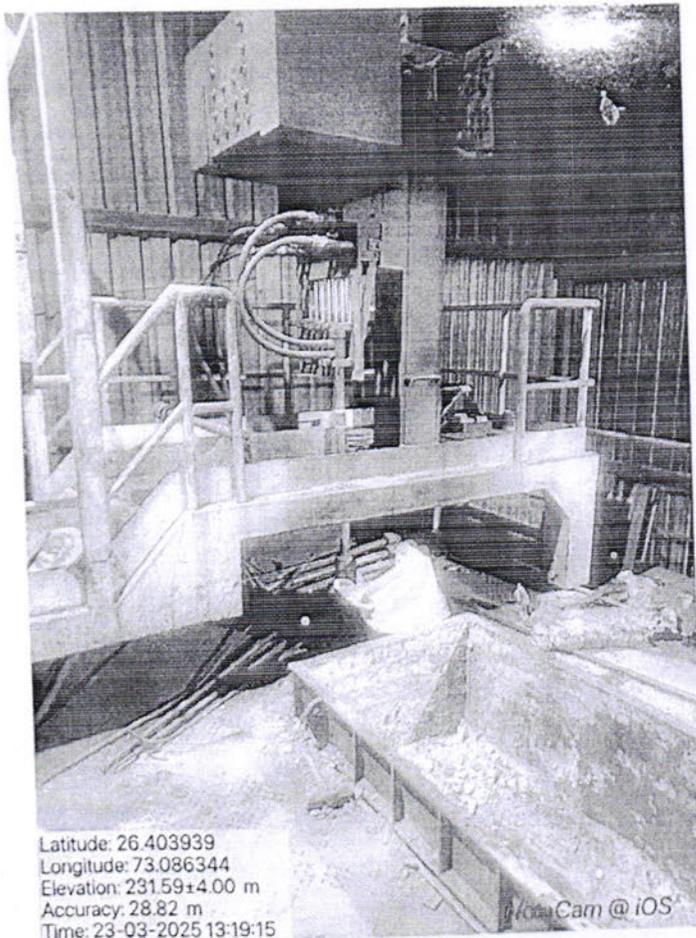


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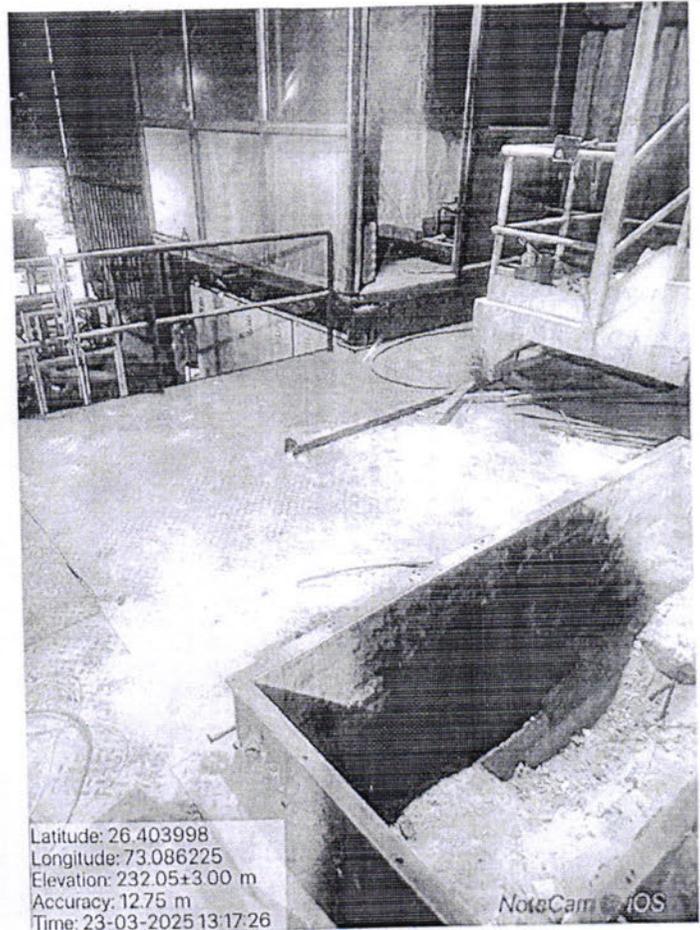
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NoteCam @ iOS



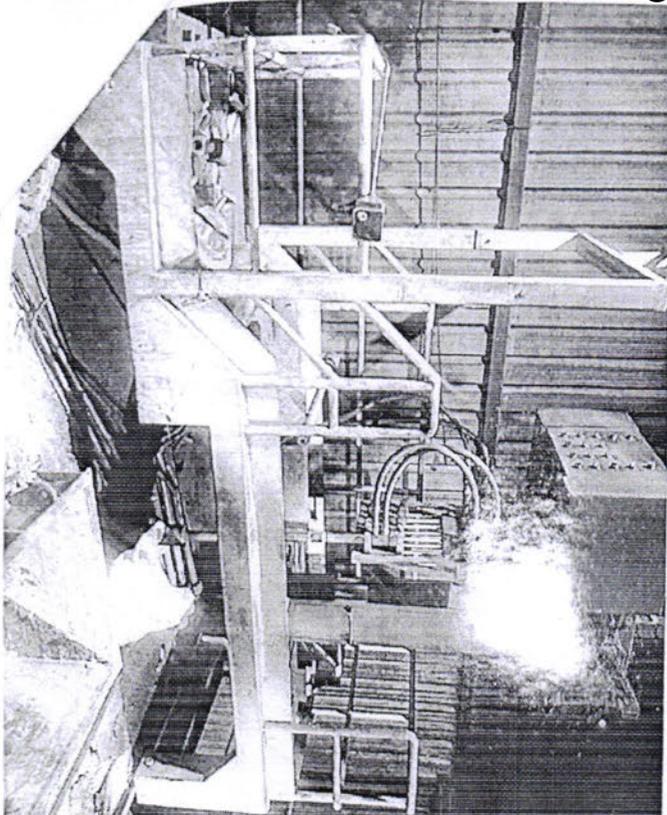
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NoteCam @ iOS



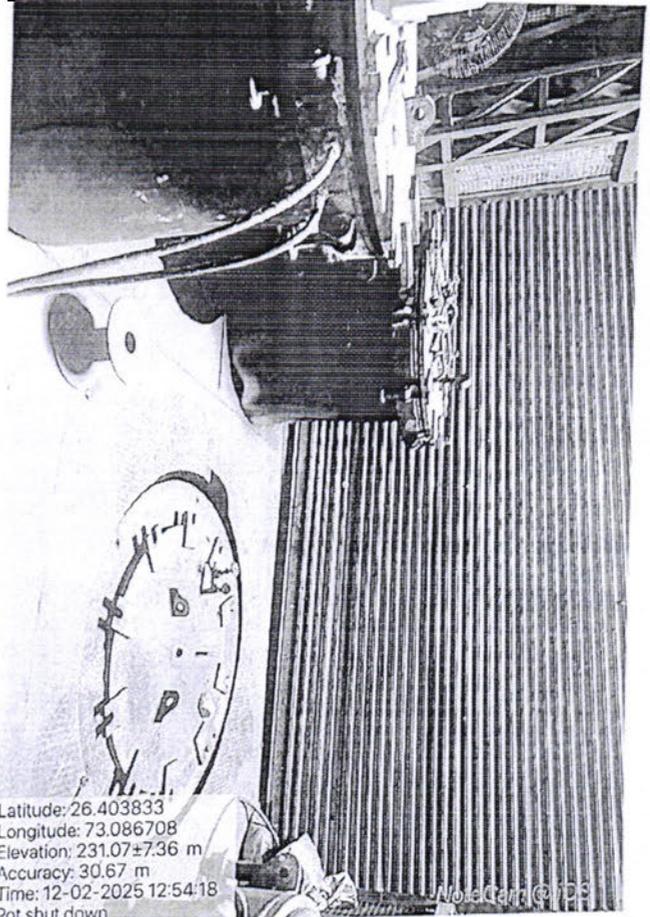
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NoteCam @ iOS



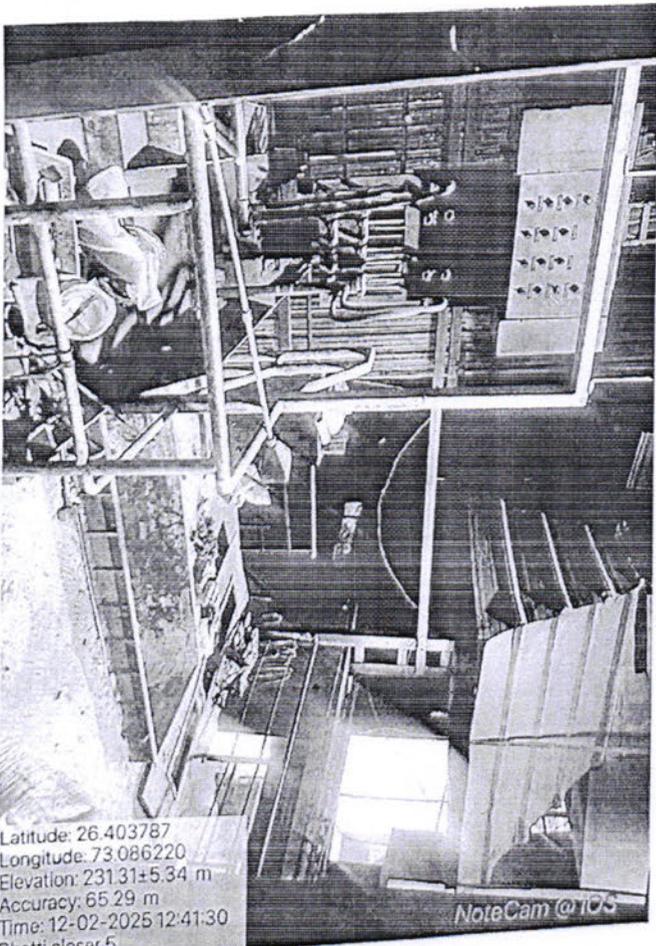
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Bhatti closer 2

NoteCam @ IOS



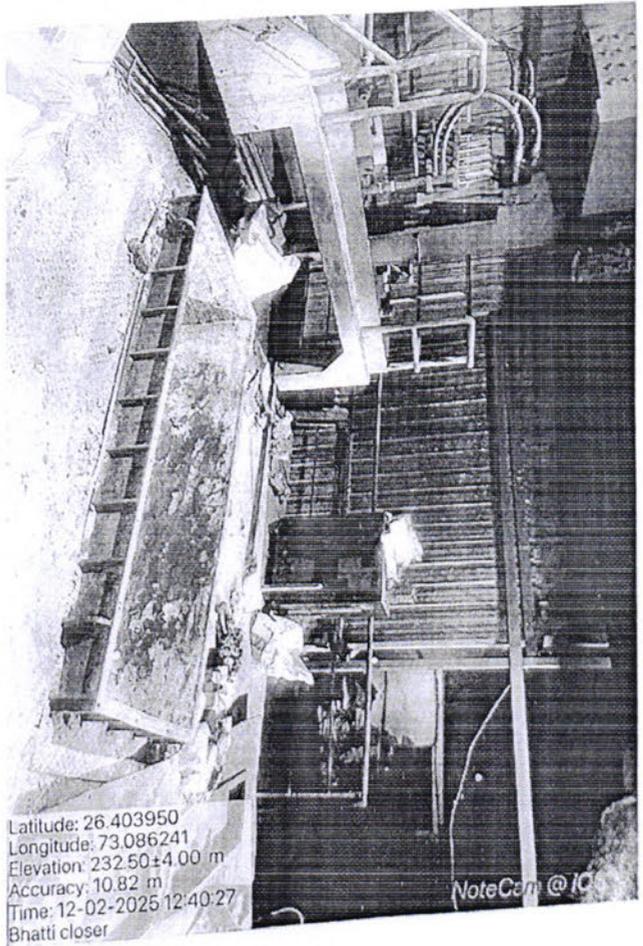
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Pot shut down

NoteCam @ IOS



Latitude: 26.403787
Longitude: 73.086220
Elevation: 231.31±5.34 m
Accuracy: 65.29 m
Time: 12-02-2025 12:41:30
Bhatti closer 5

NoteCam @ IOS



Latitude: 26.403950
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Elevation: 232.50±4.00 m
Accuracy: 10.82 m
Time: 12-02-2025 12:40:27
Bhatti closer

NoteCam @ IOS

OBH Proceedings

OBH conducted through Video Conferencing under the Chairmanship of the Chairperson, RSPCB, on 30.01.2026. The Member Secretary and Group In-charge (Metals) also attended the OBH through online mode from Head Office, RSPCB, Jaipur. Regional Officer, Jodhpur and Sh. Suresh Kankariya through online mode from Regional Office, Jodhpur.

Date: 30.01.2026

Details of Unit/Industry:-

M/s S. Kankariya Wire and Cable,
Khasra No. 33/1, Desuriya Kharloan, Nagaur Road,
District - Jodhpur (Rajasthan)

Concerned Group & File no:-

Group:- Metals
File No.- F.Tech./(M-627)/Metals/RSPCB

Issues of OBH:-

Non compliances observed during inspection dated 16.12.2024 & Directions for closure issued on 02.04.2025; Date of disconnection of electricity is 30.05.2025. Thus, Number of days for calculation of Environmental Compensation amount.

- Unit was inspected by the State Board Officials on 16.12.2024 and during inspection various non-compliances of the provisions of Water Act, 1974 and Air Act, 1981 as well as Consent conditions, were observed which are as follows:-
 - Operating without CTE or CTO.
 - Operating without pollution control measures
- Consequently, directions for closure were issued by the State Board on 02.04.2025;
- However, electricity was disconnected on 30.05.2025.
- During this period industry had submitted a letter dated 24.03.2025 affidavit stating that, they had dismantled the furnace on 12.02.2025.
- Further in compliance of Hon'ble NGT Order in OA No. 251/2024 dated 04.03.2025 and 21.08.2025, it was directed to impose environmental compensation after providing an opportunity and in reference of the same, RO has forwarded the datasheet and the environmental compensation amount was calculated for the period between the date of first violation observed and the date of compliance of the closure directions i.e. 165 days amounting to Rs. 31,02,000/-.
- Thus, a show cause notice for intended directions for deposition of EC was issued on 29.07.2025.
- Industry had submitted the reply vide letter dated 09.09.2025 requesting to consider the period up to 12.02.2025.
- RO was then asked to forward the datasheet as per Office Order dated 23.05.2023.
- OBH was scheduled on 15.11.2025; However, due to unavoidable reasons it was rescheduled to 25.11.2025 and then to 27.11.2025.
- Meanwhile, RO Jodhpur forwarded the factsheet on 18.10.2025 and the amount was recalculated from 16.12.2024 (date of first violation) to 24.03.2025 (Date of Unit's intimation - which was duly verified by Joint Team of JDA and RSPCB) i.e. 97 days amounting to Rs. 18,23,600/-.
- PP was not able to attend the OBH and requested for change of dates and venue.
- OBH was rescheduled to 30.01.2026.

Proceedings:-

During the OBH, the Chairperson, RSPCB heard the submissions made by the unit representative. The unit representative, Shri Suresh Kankariya, attended the OBH and submitted that the industry has stopped its operational activities since 12.01.2025 and that the same was intimated to the Board vide their letter dated 24.03.2025.

It was further submitted that the unit representative had earlier, vide letter dated 14.11.2025, submitted electricity bills for a period of six months to substantiate the stoppage of operations. The unit representative again submitted his representation during the OBH along with the said electricity bills and requested that the period of violation may be considered only up to 12.01.2025. (Copy Enclosed)

After hearing the submissions, the Chairperson, RSPCB directed the Regional Officer, Jodhpur (Urban), to take the submissions of the unit on record, and informed that the matter would be examined accordingly.

[Signature]
30/01/2026

Authorized representative

[Signature]
Regional Officer
Jodhpur

कार्यालय राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जोधपुर

वैठक का विषय : NGT Yuvraj Singh Matter OBH (25/2024).
 अध्यक्षता : Ra, Jodhpur.
 दिनांक : 30.11.2024

उपस्थित अधिकारियों की सूची

क्र. सं.	नाम	पदनाम	मोबाईल नम्बर	हस्ताक्षर
1	शुद्धी कान्कनिका	Manager	9414126950	
2	Aayushi Kankani	Manager	8239199675	
3	Komini Saryang	Reg. R. D. P. S.	8505081523	
4				
5				
6				
7				
8				
9				
10				
11				
12				
13				
14				
15				

S. KANKARIYA WIRE AND CABLE
 RAJNO 311, DESURIYA KHARLOAN, JODHPUR RAJ. 342001
 MOBILE NO. +91 9664000001, 9664000076
 9664000077, 9664000078

To
 The Officer-in-charge (Metals)
 Rajasthan State Pollution Control Board
 Jaipur,
 Rajasthan

Subject: Submission of Electricity Bills and Clarification Regarding Reduction in Electricity Consumption

Respected Sir,

This letter is submitted on behalf of S. Kankariya Wire and Cable, situated at Kh. No. 33/1, Desuriya Kharloan, Nagaur Road, Jodhpur, Rajasthan, in reference to the directions issued by your department regarding our production activities and electricity usage.

We hereby submit the electricity bills for the period November 2024 to April 2025 for your kind perusal. The details are as follows:

Month	Billing Dates	Units Consumed	Bill Amount (₹)
202411	15-11-2024 to 25-11-2024	15,486	14,02,759.40
202412	10-12-2024 to 20-12-2024	14,227	12,90,217.58
202501	10-01-2025 to 20-01-2025	10,586	10,14,985.53
202502	08-02-2025 to 18-02-2025	9,952	9,68,136.35
202503	07-03-2025 to 17-03-2025	8,306	8,39,491.45
202504	11-04-2025 to 21-04-2025	6,478.5	6,24,755.11

A continuous reduction in electricity consumption is clearly reflected in the above records. This reduction is due to the fact that we completely dismantled our furnace and shut down all production activities of S. Kankariya Wire and Cable as per the directions of the Pollution Department.

We would also like to bring to your kind notice that this electricity connection is shared with our another firm, Kankariya Plasto Technique, situated at Block 2, Kh. No. 29/1, Desuriya Kharloan, Nagaur Road. During the above period, Kankariya Plasto Technique was operational and using this same electricity connection, while S. Kankariya Wire and Cable had completely stopped all production activities.

[Handwritten signature]
 12/1/25

[Handwritten signature]
 12/1/25

JODHPUR VIDYUT VITRAN NIGAM LIMITED,
(BILL FOR LARGE INDUSTRIAL SCHEDULE HT-5 TARIFF CONSUMER)

Regd. Office,
New Power House, Jodhpur

JHVNL PAN: AAACJ8578R
GSTIN: 08AAACJ8578R1Z1
HSN CODE: 2716

Payment of this bill should be made at collection centre of:
AFN, OM, MANDOIRE,
Aen Mob No: null

Phone: null

Available Security Deposit against Amount (Rs.)	
1. Elec. Consumption	1931691.00
2. Meter Security	0
3. CTPT Security	0
4. Solar Security	0

K No:	320322046039	Acc No:	90360031	Consumer Status:	R	Bill No:	320322046039 129	GSTIN:											
Billing Month	202411	Tariff Code	8011	Area code	R	Incl. code	25	M. Class Accuracy		Reading Date	01-Nov-2024	Bill Issue Date	15-11-2024	Due Date Of Payment	25-11-2024	Bill Duration	1.0000	Consumer Name & Address:	REKHADEVI SURESH KUMAR, N/A KHAN NO.3/1 DESURIYA KHAROLAN DAIJER MANDOIRE LUNI null
Voltage Of Supply	11000.0000	Metering On HT/LT	HT	Sactioned Load(HP/KW)	600.00	Load Factor		Contract Demand(KV A)	720.00	75% Of Contract(KVA)	540.0000	Consumer Mob No.	8094006012	Pan No.	AS1DR2020K				

ED EXEMPTION DETAILS

ROOFTOP SOLAR DETAILS

Rate of Exemption	Exemption upto	Base Unit	Progressive Unit	Capacity	Meter	MF	Generation
0		0.000	1130920	298.00	X0664149	80.00	21690.00

(A) METER READING & CONSUMPTION :				Consumer E-Mail :				KMS0291@VAHOO.COM				Billing Cycle :		regular		
Meter No. 1	Nature Of Meter 2	Present Reading 3	Last Reading 4	Difference (3-4)=5	Multiplication Factor 6	Consumption (5 x 6)=7	Gross Consumption Including transformer									
X079608SS01	KWH	1320711.0000	1305225.0000	15486.0000	10.0000	154220.0000	154220.0000									
X079608SS02	KVAH	1366171.0000	1350381.0000	15790.0000	10.0000	157900.0000	157900.0000									
X079608SS03	KVA	0.0000	0.0000	0.0000	10.0000	432.0000	432.0000									
Billing Demand	Av. P.F	Test/Open access Units	Net KWH Cons. To Bill at LIP rate	Sundry Units Dr/Cr	KWH Cons. For MIS Purpose	Off Peak Consumption (12:00 to 16:00)	Base Month/New Consumption									
540.0000	0.980	-640.00	154220.00	0	154220.0	0	0									

PF Charge EC	Incr. Units	Multi Mtr. Meter No.	Multi Mtr. MF	Multi Mtr. Prev Rdn	Multi Mtr. Curr Rdn	Multi Mtr. Consumption 1	Multi Mtr. Prev Rdn	Multi Mtr. Curr Rdn	Multi Mtr. Consumption 2	Multi Mtr. Prev Rdn	Multi Mtr. Curr Rdn	Multi Mtr. Consumption 3
0.00	0.00	0	0	0	0	0	0	0	0	0	0	0

(B) CHARGES & SURCHARGES

Charged EC Rate	Energy Charges (1)	Fixed Charges (2)	(3) Total (1+2) Rs.	Excess Demand Surcharge	Power Factor Surcharge/facelative	Difference of Capping Energy Charges	CTPT Rent	Transformerrent/Deferred Fixed charges/rebate	Green Tariff Charge
0.0000	1131622.20	162000.00	1273622.10	0.00	-22784.10	0.00	0.00	0.00	0

Peak Hours Consumption (06:00 to 8:00)	Peak Hours Consumption (18:00 to 22:00)	TOD Surcharge (5%+10%)	DETAIL OF FUEL SURCHARGE				INCENTIVES & REBATES			
			Reg. Fuel Amt.	Base Fuel Amt.	Spl. Fuel Amt.	Qtr. Fuel Amt.	Load Factor Rebate	TOD Rebate	Incremental New Rebate	
0	0		108605.7500	0.00	0.00	0.0000	0.00	14183.00	0.00	

Unpaid FNB	L.P.S. on Old Arrears	L.P.S. on Current Dues	L.P.S. on FNB	CURRENT ND	CURRENT ED	CURRENT WCC	CURRENT UC
	0.00	0.00	0.00	1474932.20	70360.00	15486.00	0.00
CURRENT TCS	Total Current	ARREAR ND	ARREAR ED	ARREAR WCC	ARREAR UC	ARREAR TCS	ARREAR TOTAL
1489.00	1562267.20	0.00	0.00	0.00	0.00	0.00	0.00

NET ND	NET ED	NET W.C.C.	NET UC	NET TCS	Net Payable Amount
1402799.40	70360.00	15486.00	0.00	1489.00	1490094

Fourteen Lak to Ninety Thousand Sixty Four Rupees Only

Previous Bill Amount	1188991.47	Solar ED Amt	0	Code	DEICR	N.D. Rs.	E.D. Rs.	W.C.C. Rs.	Urban Cess Rs.	TCS
Previous Bill Due	26-10-24	Date of Connection	03-09-2017	15	D	15732.00	0.00	0.00	0.00	
Amount Paid	1188991.00	Date of Payment	26-10-2024							
Disputed Outstanding Rs.			0.00							

(E. & O.E) For instructions and code list etc please see overleaf

Ledger Keeper

AAO-II

A.A.O.(HTB)/Sr.A.O.(HTB) Authorised Signatory

Notice : If the amount of this bill is not paid in 15 days from the due date mentioned for payment. The connection is liable to be disconnected under section 56 'A' of the Electricity Act 2003 without any further information / notice

Billed Consumption in Last Twelve Billing Months

Bill Month	202410	202409	202408	202407	202406	202405	202404	202403	202402	202401	202312	202311
Consumption	115100.00	108995.00	137175.00	210130.00	212480.00	179760.00	166500.00	149634.00	166824.00	122658.00	165384.00	208986.00

JODHPUR VIDYUT VITRAN NIGAM LIMITED.
(BILL FOR LARGE INDUSTRIAL - SCHEDULE HT-5 TARIFF CONSUMER)

Regd. Office
New Power House, Jodhpur

JHVNL PAN - AAACJ8578R
GSTIN - 08AAACJ8578R1ZJ
HSN CODE - 2716

Payment of this bill should be made at collection centre of:

AEN_OAI_MANDORE
Aen Mob No: null

Phone: null

Available Security Deposit (against Amount Rs.)	
1. Elec. Consumption	1931691.00
2. Meter Security	0
3. CT/PT Security	0
4. Solar Security	0

K No:	320322046039	Acc No:	90360001	Consumer Status:	R	Bill No:	32032202695 508	GSTIN:											
Billing Month	202412	Tariff Code	8011	Area code	R	Ind. code	25	M. Class Accuracy		Reading Date	01-Dec-2024	Bill Issue Date	10-12-2024	Due Date Of Payment	20-12-2024	Bill Duration	1.0000	Consumer Name & Address.	
Voltage Of Supply	11000.0000	Metering On HT/LT	HT	Saetioned Load(HP/KW)	800.00	Load Factor		Contract Demand(KV A)	720.00	75% Of Contract(KVA)	540.0000	Consumer Mob No.	8094006012	Pan No.		ASEDR2020K	REKHADEVI SURESH KUMAR, N/A KHAN NO.33/1 DESURIVA KHAROLAN DAIZER MANDORE LUNI null		
ED EXEMPTION DETAILS										ROOFTOP SOLAR DETAILS									
Rate of Exemption	0	Exemption upto		Base Unit	0.000	Progressive Unit	1287610	Capacity	298.00	Meter	X0864149	MF	80.00	Generation		16900.00			
(A) METER READING & CONSUMPTION :					Consumer E-Mail:					KMS0291@YAHOO.COM					Billing Cycle :		regular		
Meter No. 1	Nature Of Meter 2	Present Reading 3	Last Reading 4	Difference (3-4)=5	Multiplication Factor 6	Consumption (5 x 6)=7	Gross Consumption Including transformer												
X07960880 1	KWH	1334938.0000	1320711.0000	14227.0000	10.0000	141690.0000	141000.0000												
X07960880 2	KVAH	1380541.0000	1366171.0000	14370.0000	10.0000	143700.0000	143700.0000												
X07960880 3	KVA	42.7000	0.0000	42.7000	10.0000	427.0000	427.0000												
Billing Demand	Av. P.F	Test/Open access Units	Net KWH Cons. To Bill at LIP rate	Sundry Units Dr/Cr	KWH Cons. For MIS Purpose	Off Peak Consumption - (12:00 to 16:00)	Base Month/New Consumption												
540.0000	0.990	-1270.00	141000.00	0	141000.0	0	0												
PF Charge TC	Incr. Units	Multi Mtr. Meter No.	Multi Mtr. MF	Multi Mtr. Prev Rding *	Multi Mtr. Curr Rding	Multi Mtr. Consumption n 1	Multi Mtr. Prev Rding	Multi Mtr. Curr Rding	Multi Mtr. Consumption n 2	Multi Mtr. Prev Rding	Multi Mtr. Curr Rding	Multi Mtr. Consumption n 3							
0.00	0.00	0	0	0	0	0	0	0	0	0	0	0							
(B) CHARGES & SURCHARGES																			
Charged EC Rate	Energy Charges (1)	Fixed Charges (2)	(3) Total (1+2) Rs.	Excess Demand Surcharge	Power Factor Surcharge/Incentive	Difference of Capping Energy Charges	CTPT Rent	Transformer rent /Deferred Fixed charges/rebate	Green Tariff Charge										
0.0000	1017174.70	162000.00	1179174.70	0.00	-31280.87	0.00	0.00	0.00	0										
DETAIL OF FUEL SURCHARGE										INCENTIVES & REBATES									
Peak Hours Consumption (06:00 to 8:00)	Peak Hours Consumption (18:00 to 22:00)	TOD Surcharge (5%+10%)	Reg. Fuel Amt.	Base Fuel Amt.	Spl. Fuel Amt.	Qtr. Fuel Amt.	Load Factor Rebate	TOD Rebate	Incremental New Rebate										
0	0		101070.3500	0.00	0.00	0.0000	0.00	12125.30	0.00										
Unpaid TNB	L.P.S. on Old Arrears	L.P.S. on Current Dues	L.P.S. on FNB	CURRENT ND	CURRENT ED	CURRENT WCC	CURRENT UC												
	0.00	0.00	0.00	1354854.98	63184.00	14227.00	0.00												
CURRENT TCS	Total Current	ARREAR ND	ARREAR ED	ARREAR WCC	ARREAR UC	ARREAR TCS	ARREAR TOTAL												
1368.00	1433633.98	0.00	0.00	0.00	0.00	0.00	0.00												
NET ND	NET ED	NET W.C.C.	NET UC	NET TCS	Net Payable Amount														
1290217.58	63184.00	14227.00	0.00	1368.00	1368997														
Thirteen Lakh Sixty Eight Thousand Nine Hundred Ninety Seven Rupees Only										Misc. Debits (+) / (-)									
Previous Bill Amount	1492294.40	Solar ED Amt	0	Code		DEBCH		N.D. Rs.		E.D. Rs.		W.C.C. Rs.		Urban Cess Rs.		TCS			
Previous Bill Due	25-11-24	Date of Connection	03-09-2017	15	13	15732.60	0.00	0.00	0.00	0.00									
Amount Paid	1490994.00	Date of Payment	20-11-2024																
Deputed Outstanding Rs.										0.00									
(E. & O.E) For instructions and code list etc. please see website				Ledger Keeper				AAG-II				A.A.O.(HTB)Sr.A.O.(HTB) Authorized Signatory							
Notice : If the amount of this bill is not paid in 15 days from the due date mentioned for payment. The connection is liable to be disconnected under section 56 'A' of the Electricity Act 2003 without any further information / notice																			
Billed Consumption in Last Twelve Billing Months																			
Bill Month	202411	202410	202409	202408	202407	202406	202405	202404	202403	202402	202401	202312							
Consumption	154220.00	115100.00	100995.00	137175.00	210130.00	212480.00	179750.00	160500.00	149634.00	186824.00	122658.00	165384.00							

JODHPUR VIDYUT VITRAN NIGAM LIMITED.
(BILL FOR LARGE INDUSTRIAL SCHEDULE HT-5 TARIFF CONSUMER)

Recd. Office
New Power House, Jodhpur

JHVNL PAN : AAACJ8578R
GSTIN : 08AAACJ8578R1ZJ
HSN CODE : 2716

Payment of this bill should be made at collection centre of:

AEN_OM_MANDORE
Aen Moh Nomanll

Phone : null

Available Security Deposit against Amount Rs.:	
1. Elec. Consumption	1931691.00
2. Meter Security	0
3. CT/PT Security	0
4. Solar Security	0

K No.:	320322046039	Acc No.:	90360601	Consumer Status:	B	Bill No.:	01251875K	GSTIN:											
Billing Month	202501	Tariff Code	8011	Area code	R	Ind. code	25	M. Class Accuracy		Reading Date	01-Jan-2025	Bill Issue Date	10-01-2025	Due Date Of Payment	20-01-2025	Bill Duration	1.0000	Consumer Name & Address.	REKHADEVI SURESH KUMAR N/A KHAN NO.334 DESURIYA KHAROLAN DAIZER MANDORE LUNI null KHAN NO.334
Voltage Of Supply	11000	Metering On HT/LT	HT	Sanctioned Load(MPKW)	800.00	Load Factor	19.55	Contract Demand(KV A)	720.00	75% Of Contract(KVA)	540.0000	Consumer Moh No.	8094006012	Pan No.		ASEDR2020K			
ED EXEMPTION DETAILS						ROOFTOP SOLAR DETAILS													
Rate of Exemption	0	Exemption upto	0.000	Base Unit	1407800	Progressive Unit	298.00	Capacity	208.00	Meter	X0864149	MF	80.00	Generation	12130.00				
(A) METER READING & CONSUMPTION :				Consumer E-Mail :				KMS0291@YAHOO.COM				Billing Cycle :		regular					
Meter No. 1	Nature Of Meter 2	Present Reading 3	Last Reading 4	Difference (3-4)*5	Multiplication Factor 6	Consumption (5 x 6)*7	Gross Consumption Including transformer												
X079608801	KWH	1345524.0000	1334938.0000	10586.0000	10.0000	105860.0000	105960.0000												
X079608802	KVAH	1391252.0000	1380541.0000	10711.0000	10.0000	107110.0000	107110.0000												
X079608803	KVA	39.7400	0.0000	39.7400	10.0000	397.4000	397.4000												
Billing Demand	Av. P.F	Test/Open access Units	Net KWH Cons. To Bill at LIP rate	Sundry Units Dr/Cr	KWH Cons. For MIS Purpose	Off Peak Consumption (12:00 to 16:00)	Base Month/New Consumption												
540.0000	0.988	-1110.000	104750.00	0	104750.0	9270.0	0												
PF Charge EC	Incr. Units	Multi Mtr. Meter No.	Multi Mtr. MF	Multi Mtr. Prev Rdn	Multi Mtr. Curr Rdn	Multi Mtr. Consumption n 1	Multi Mtr. Prev Rdn	Multi Mtr. Curr Rdn	Multi Mtr. Consumption n 2	Multi Mtr. Prev Rdn	Multi Mtr. Curr Rdn	Multi Mtr. Consumption n 3							
5647.20	0.00	0	0	0	0	0	0	0	0	0	0	0							
(B) CHARGES & SURCHARGES																			
Charged EC Rate	Energy Charges (1)	Fixed Charges (2)	(3) Total (1+2) Rs.4	Excess Demand Surcharge	Power Factor Surcharge/Incentive	Difference of Capping Energy Charges	CT/PT Rent	Transformerrent & Deferred Fixed charges/rebate	Green Tariff Charge										
7.5000	764675.00	162000.00	926675.00	0.00	-21802.12	0.00	0.00	0.00	0										
Peak Hours Consumption (06:00 to 8:00)	Peak Hours Consumption (18:00 to 22:00)	TOD Surcharge (5%-10%)	DETAIL OF FUEL SURCHARGE				INCENTIVES & REBATES												
7120.0	24850.0	20739.30	0.0000	59707.50	20700.35	15732.6000	0.00	-6767.10	0.00										
Unpaid FNB	L.P.S. on Old Arrears	L.P.S. on Current Dues	L.P.S. on FNB	CURRENT ND	CURRENT ED	CURRENT WCC	CURRENT UC												
0.00	0.00	0.00	0.00	1014985.53	48076.00	10586.00	0.00												
CURRENT TCS	Total Current	ARREAR ND	ARREAR ED	ARREAR WCC	ARREAR UC	ARREAR TCS	ARREAR TOTAL												
1073.65	1074721.18	0.00	0.00	0.00	0.00	0.00	0.00												
NET ND	NET ED	NET W.C.C.	NET UC	NET TCS	Net Payable Amount														
1014985.53	49076.00	10586.00	0.00	1073.65	1074721														
Ten Lakh Seventy Four Thousand Seven Hundred Twenty One Rupees Only						Misc. Debits(+)/(-)													
Previous Bill Amount	1368996.58	Solar ED Amt	5732.00	Code	DEBCR	N.D. Rs.	E.D. Rs.	W.C.C. Rs.	Urban Cess Rs.	TCS									
Previous Bill Due	20-12-24	Date of Connection	03-09-2017																
Amount Paid	1368997.00	Date of Payment	10-12-2024																
Disputed Outstanding Rs.				0.00															

(E & O.E) For instructions and code list etc please see overleaf	Ledger Keeper	AAO-II	A.A.O.(HTB)/Sr.A.O.(HTB) Authorised Signatory
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Notice : If the amount of this bill is not paid in 15 days from the due date mentioned for payment. The connection is liable to be disconnected under section 56 'A' of the Electricity Act 2003 without any further information / notice

Billed Consumption in Last Twelve Billing Months												
Bill Month	202412	202411	202410	202409	202408	202407	202406	202405	202404	202403	202402	202401
Consumption	141000.00	154220.00	115160.00	100995.00	137175.00	210130.00	212480.00	179780.00	166500.00	149634.00	166824.00	122658.00

JODHPUR VIDYUT VITRAN NIGAM LIMITED.
(BILL FOR LARGE INDUSTRIAL / SCHEDULE HT-5 TARIFF CONSUMER)

Regd. Office
New Power House, Jodhpur

IDYANI PAN : AAAC18578R
GSTIN : 08AAAC18578R1Z1
HSN CODE : 2716

Payment of this bill should be made at collection centre at
A/C No. MANDORI
Acc. Mob. No. null
Phone. null

Available Security Deposit against (Amount Rs.)	
1. Elec. Consumption	1931691.00
2. Meter Security	0
3. C.T.P.T. Security	0
4. Solar Security	0

K No: 32032204039		Acc No: 80360001		Consumer Status: R		Bill No: 017511225		GSTIN:			
Billing Month: 202503	Tariff Code: 8011	Area code: R	Ind. code: 25	M. Class (Category):	Reading Date: 01-Mar-2025	Bill Issue Date: 07-03-2025	Due Date Of Payment: 17-03-2025	Bill Duration: 1.0000	Consumer Name & Address: BEKHADEVI SURESH KUMAR N/A KHAN NO.33/1 DESURIYA KHAROLAN DAIZER MANDORI, LUNI		
Voltage Of Supply: 11000	Metering On HT/LT: HT	San Load (HP/KW): 800.00	Load Factor: 16.76	Cont. Demand (KVA): 720.00	75% Of Contract (KVA): 540.0000	Consumer Mob No: 8094006012	Pan No: ASED2020K	Tan No: 0	Consumer Name & Address: KHAN NO.33/1, DESURIYA KHAROLAN,		
EXEMPTION DETAILS			CPP DETAILS			METER STATUS			ROOFTOP SOLAR DETAILS		
Rate of Exemption: 0	Exemption upto: 0.0000	Base Unit: N	CPP Type: 0.0000	Conventional Capacity: 0.0000	Renewable Capacity: 0.0000	Progressive Unit: 1629190	Capacity: 298.00	Meter: X0863149	MF: 80.00	Generation: 21920.00	
CUSTOMER READING & CONSUMPTION:				Consumer E-Mail: KMS0291@YAHOO.COM				Billing Cycle: regular			
Meter No. 1	Nature Of Meter 2	Present Reading 3	Last Reading 4	Difference (3-4)=5	MF 6	Consumption (5 x 6)=7	Gross Cons. Incl. transformer				
X07088801	KWH	1363782.0000	1355476.0000	8306.0000	10.0000	8306.0000	8306.0000				
X07088802	KVAH	1409915.0000	1401409.0000	8506.0000	10.0000	8506.0000	8506.0000				
X07088803	KVA	35.5600	0.0000	35.5600	10.0000	355.6000	355.6000				
X07088804	Export KWH	15262.00	15065.00	197.00	10.0000	1970.000000	1970.000000				
Multi Mtr. Meter No.	Multi Mtr. MF	Multi Mtr. Prev Rdn	Multi Mtr. Curr Rdn	Multi Mtr. Consumption 1	Multi Mtr. Prev Rdn	Multi Mtr. Curr Rdn	Multi Mtr. Consumption 2	Multi Mtr. Prev Rdn	Multi Mtr. Curr Rdn	Multi Mtr. Consumption 3	
0	0	0	0	0	0	0	0	0	0	0	
Billing Demand	Av. P.F	Test/Open access Units	DS/NDS/ML/ LOCKADJ. UNITS	Net KWH Cons. To Bill at LIP rate	Sundry Units Dr/Cr	KWH Cons. For MIS Purpose	Off Peak Cons. (12:00 to 16:00)				
5410000	0.976	-1970.0000	0	81090.00	0	81090.00	5890.0				
(B) CHARGES & SURCHARGES		Char. EC Rate	7.3000	EC for PF	604509.35	Incr. Units	0.00	Base Month/New Cons.	149634		
Energy Charges (1)	Fixed Charges (2)	(3) Total (1+2) Rs.	Voltage Rebate	Excess Demand Surcharge	Power Factor Sur./Incl.	Diff. of Capping Energy Charges	C.T.P.T. Rent	Transformer rent	Parallel Charge	Green Tariff Charge	
5819457.00	102000.00	5921457.00	0.00	0.00	-9672.15	0.00	0.00	0.00	0.00	0	
Peak Hours Consumption (06:00 to 8:00)		Peak Hours Consumption (18:00 to 22:00)	TOD Surcharge (5%+10%)	DETAIL OF FUEL SURCHARGE				INCENTIVES & REBATES			
0.0000	19910.0	16852.05	46221.3	Base FPPAS/Regulatory Charge	Reg. Fuel Amt.	Spl. Fuel Amt.	Qtr. Fuel Amt.	Load Factor Rebate	TOD Rebate	Incremental New Rebate	
0.0000	0.00	0.00	0.0000	0.0000	20700.35	15732.6000	0.00	-4289.70	0.00	0.00	
Unpaid FNB	L.P.S. on Old Arrears	L.P.S. on Current Dues	L.P.S. on FNB	CURRENT ND	CURRENT ED	CURRENT WCC	CURRENT UC				
0.00	0.00	0.00	0.00	830491.45	41204.00	8306.00	0.00				
Arrears Total	Total Current	ARREAR ND	ARREAR ED	ARREAR WCC	ARREAR UC	ARREAR TCS	ARREAR TOTAL				
0.00	830491.45	0.00	0.00	0.00	0.00	0.00	0.00				
NET ND	NET ED	NET W.C.C.	NET UC	NET TCS	NET UC	NET TCS	Net Payable Amount				
239491.45	41204.00	8306.00	0.00	830.00	830.00	830.00	830.00				
Eight Lakh Eighty Nine Thousand Eight Hundred Thirty Rupees Only											
Previous Bill Amount	1020465.59	Solar ED Amt	0.00								
Previous Bill Due	18-02-25	Date of Connection	03-05-2017								
Amount Paid	1026460.00	Date of Payment	17-02-2025								
Disputed Outstanding Rs.											
Def. ED	0.00	Def. LPS	0.00								
Def. ED	0.00	Def. WCC	0.00								
Def. UC	0.00										
Ledger Keeper				AAO II				A.A.O.(HTB) Sr. A.O.(HTB) Authorized Signatory			

(T & O) or instructions and code list etc please see overleaf. Notice: If the amount of this bill is not paid in 15 days from the due date mentioned for payment. The connection is liable to be disconnected under section 56 'A' of the Electricity Act 2003 without any further information / notice

Billed Consumption in Last Twelve Billing Months												
Bill Month	202502	202501	202412	202411	202410	202409	202408	202407	202406	202405	202404	202403
Consumption	97820.00	104750.00	141000.00	154220.00	115100.00	100995.00	137175.00	210130.00	212480.00	179780.00	166500.00	149634.00



राजस्थान RAJASTHAN

शपथ पत्र

BU 127037

मैं शुभम कांकरिया पुत्र सुरेश कुमार कांकरिया, प्रोपराइटर - एस. कांकरिया वायर एण्ड केबल, पता - खरारा नम्बर -33/1, देसुरिया खारलोन, जोधपुर (राज.) शपथपूर्वक बयान करता/करती हूँ कि :-

जोधपुर (राजस्थान)

11 MAR 2025

यह है कि मेरी एक फर्म एस. कांकरिया वायर एण्ड केबल, पता - खरारा नम्बर -33/1, देसुरिया खारलोन, जोधपुर (राज.) है जिसमें कॉपर वॉयर की भट्टी लगी हुई है जिसे कि हमने दिनांक 12.01.2025 को बन्द कर दिया है तथा इसको दिनांक 12.02.2025 को तोड़ दिया है। इससे बाद से इसमें हमने कोई उत्पादन का कार्य नहीं किया है।

2. यह है कि उक्त फर्म में कॉपर वॉयर भट्टी हटा दिया है तथा वायर बनाने संबंधी अन्य उपकरण ग्रीन/वाइट कटेगिरी में आते हैं। इस फर्म वायव् परमिशन/सहमति की आवश्यकता है।

bubham

तस्दीक :-

शपथकर्ता

मैं शपथकर्ता यह तस्दीक करता/करती हूँ कि इस शपथपत्र के तामाग वाक्यात मेरे निजी ज्ञान व जानकारी के अनुसार सही व सत्य है सत्य बोलने में ईश्वर मेरी मदद करें।

दिनांक - 24.03.2025

स्थान - जोधपुर (राज.)

15528 24/3/25

श्री. राजेश्वर प्रसाद शर्मा
देवरिया जिला

2

41000

राजस्थान राज्य सरकार राज्य सरकार
राज्य सरकार का प्रमुख कार्यालय जयपुर, राजस्थान - 302002
राज्य सरकार का प्रमुख कार्यालय जयपुर, राजस्थान - 302002
राज्य सरकार का प्रमुख कार्यालय जयपुर, राजस्थान - 302002
राज्य सरकार का प्रमुख कार्यालय जयपुर, राजस्थान - 302002

OBH Submission

मै. सुरेश कुमार कोकरिया मैनेजर एस. कोकरिया वायर पण्ड केबल
 ने आज दिनांक 30/01/26 को 3 बजकर 30 मिनट पर सेलिय कार्यालय
 जोधपुर शहर में V.C. के माध्यम से हेड आफिस द्वारा हमारा
 सेपक हुआ। चैयरमैन आलोक गुप्ता RSPCB के साथ
 हमारे मीटिंग हुई। मीटिंग में मैंने मेरी फर्म का पत्र पेश
 किया गया। उसके तहत बिजली बिल की कापीया सेलिय
 कार्यालय में जमा करवा दी है। जिसके सम्बन्ध में जैसा कि मैंने VC
 में आप श्रीमान आलोक जी को जो बताया कि, हमने हमारी
 भेट्टी 12 January 2025 को बन्द की थी। जिसके RSPCB ने निदेश
 दिया था। तथा 12 Feb 2025 तक हमने पूरी भेट्टी Remove
 कर दी थी। यह सूचना हमारे द्वारा सेलिय कार्यालय को 24/03/25
 को पत्र जमा करवा कर सूचित कर दिया गया था। इस सम्बन्ध
 में निवेदन है कि हमारे बिजली के बिल के Unit (खपत) को
 देखते हुए, ए.ए. के रकम (Amount) को 11 January
 2025 तक ही काउंट (गिन) किया जावे, जैसा आपसे अनुरोध है।

30/01/26

समय 3.45 PM.

 सुरेश कुमार कोकरिया
 नाम S. K. K. Wire Cable



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141- 2716804, 2716800e-mail : member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877

No. F (tech)/(M-627)/RPCB/Metal **757-759** Date: **02/02/2026**

M/s S. Kankariya Wire and Cable,

Khasra No. 33/1, Desuriya Kharloan, Nagaur Road,

District - Jodhpur (Rajasthan)

(E-mail:- kms0291@yahoo.com)

Sub: Directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 ParyavaranSurakshaSamiti&Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

Ref: i) Inspection of industry dated 16.12.2024.

ii) This Office's show cause notice for intended directions for deposition of Environmental Compensation dated 29.07.2025.

iii) Industry's reply dated 03.09.2025.

iv) Hon'ble NGT order dated 04/03/2025 OA no 251/2024 in matter of Yuvraj Singh vs State of Rajasthan.

v) OBH held on 30.01.2026.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of M/s S. Kankariya Wire and Cable, which is engaged in operating an industrial plant /operation /process at Khasra No. 33/1, DesuriyaKharloan, Nagaur Road,



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141- 2716804, 2716800e-mail : member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877

District - Jodhpur (Rajasthan). and during the process the industry discharges water and/or air pollutants.

5. And whereas, the industry was inspected by the officials of the Board on 16.12.2024 and during the course of inspection it was observed that:-
 - **Unit was found Operating without prior Consent to Establish and Consent to Operate from State Board.**
 - **Unit was found Operating without installing adequate pollution control measures.**
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.
8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas show cause notice for intended directions for deposition of Environmental Compensation dated 29.07.2025 was issued by the State Board. Industry had submitted the reply against the same vide letter dated 03.09.2025.
11. And whereas, an Opportunity of Being Heard was provided to the industry on 30.01.2026.
12. And whereas, after examination of the submissions made by the industry, it was found appropriate to impose environmental compensation of total **97 days** (i.e. from **16.12.2024 (Date of first reported non-compliance)** to **24.03.2025 (Date of intimation from industry regarding stoppage of production which was duly verified on 26.03.2025)**).
13. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 18,23,600/- (Rupees Eighteen Lakh twenty Three Thousand Six Hundred only)** on the basis of Polluter Pays Principle.
14. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under Section 33 A of the Water Act and Section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.



Rajasthan State Pollution Control Board

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In view of the above, the State Board in exercise of the powers conferred upon it under Section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts, hereby directs the industry to deposit the amount of **Rs. 18,23,600/- (Rupees Eight Lakh twenty three thousand six hundred only)** as Environmental Compensation on the basis of 'Polluter Pays Principle' in Regional office of the RSPCB at **Jodhpur (Urban)** within 60 days. The Environmental Compensation may be deposited through a demand draft drawn in favour of the Member Secretary, Rajasthan State Pollution Control Board, Jaipur.

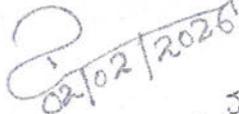
Please be informed that in case of failure to deposit the Environmental Compensation, the industry will be liable for following actions:-

- i. Consent to establish and/ or consent to operate shall be refused/ revoked without any further notice.
- ii. Legal action including filing of Execution Application before the Hon'ble NGT may be initiated against the industry and its owners/ occupiers.
- iii. Any application for grant/ renewal of consent to establish or consent to operate shall not be entertained by the Board.
- iv. After 60 days the industry shall be liable to pay additional amount @ 1.5% of the Environmental Compensation amount per month till deposition of the Environmental Compensation.
- v. Directions for closure shall be issued against the industry.

It may be further noted that failure to comply with these directions, the State Board may initiate stern action including legal action against the industry under the Water Act and the Air Act and the industry shall be closed immediately without any prior notice.

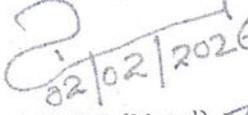
This bears approval of the competent authority.

Yours sincerely,


02/02/2026
(Rahul Sharma) 76
GIC & SEE (Metal)

Copy to following for information and necessary action:-

1. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Jodhpur (Urban) Please forward the demand drafts received from the industry to Accounts Section of Head Office with a statement of amount deposited to Group In-charge (Metal).
2. Master File, Metal Cell, Rajasthan State Pollution Control Board, Jaipur.


02/02/2026
GIC & SEE (Metal) 76